

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1615

ANSWERED ON:30.11.2009

REVIEW OF RURAL EMPLOYMENT SCHEMES

Hamsrajbhai Shri Radadiya Vitthalbhai ;Yadav Shri M. Anjan Kumar

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the views expressed by the public representatives during the review of Rural employment works under the rural development schemes;
- (b) if so, the number of public representatives who have lodged such complaints during the last three years; and
- (c) the number of officers against whom the action has been taken on the basis of these complaints ?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI PRADEEP JAIN 'ADITYA')

(a): As members of Parliamentary Standing Committee and Consultative Committee of the Ministry of Rural Development, the public representatives express their views on rural development schemes. Members of Parliament and other public representatives review the implementation of rural development schemes as Chairman/Co-Chairman/Members of the Vigilance and Monitoring Committees. The public representatives also send their views/complaints to the Ministry.

(b)&(c): Since 2006-07, 1010 complaints relating to irregularities in implementation of National Rural Employment Guarantee Act (NREGA) have been received, including that of the public representatives, in the Ministry of Rural Development. All complaints received in the Ministry are referred to the concerned State Government for taking appropriate action in accordance with the provisions of the Act. Similarly, in case of complaints received with regard to other programmes of the Ministry, appropriate action is taken in accordance with the programme guidelines.